



2026:AHC:51652

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 3461 of 2026

Vikrant Agnihotri

.....Petitioner(s)

Versus

State Of U.P. And 5 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Malik Juned Ahmad
Counsel for Respondent(s)	:	C.S.C., Prem Narayan Rai

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Malik Juned Ahmad, learned counsel for the writ petitioner and Sri Vivek Kumar Singh, learned Standing Counsel and Sri Prem Narayan, learned sounsel for the Respondent nos. 2 to 6.
2. A preliminary objection has been raised by learned counsel for the respondents that this Court may not have the territorial jurisdiction over the matter, particularly when the order impugned has been passed by the authority at Amethi.
3. Learned counsel for the writ petitioner does not dispute the said factual position, however, he seeks to withdraw the same with liberty to file afresh before the Court having territorial jurisdiction over the matter.
4. Accordingly, the writ petition is **dismissed as withdrawn** with liberty to approach the Court having territorial jurisdiction over the matter.
5. Instructions filed today are taken on record and marked as Appendix 'A'.

March 13, 2026

N.S.Rathour

(Vikas Budhwar,J.)